

PART III

**COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION**

ERNAKULAM DISTRICT

NOTIFICATIONS

No. N-386/2020.

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (1) thereof.

(1)

No. N-386/2020.

16th June 2020.

SCHEDULE

District—Ernakulam.

Taluk—Kanayannoor.

Village—Ernakulam.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-sy. Block No.</i>	<i>Re-sy. No.</i>	<i>Re-sy. Sub Division No.</i>	<i>Municipality/ Panchayath/ Corporation</i>	<i>Name of Local Body</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are ₹</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	2286	Corporation	Kochi		Commercially Important Plot	49,87,500

(2)

No. N-2575/2019.

9th October 2019.

SCHEDULE

District—Ernakulam.

Taluk—Kanayannoor.

Village—Poonithura.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-sy. Block No.</i>	<i>Re-sy. No.</i>	<i>Re-sy. Sub Division No.</i>	<i>Municipality/ Panchayath/ Corporation</i>	<i>Name of Local Body</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are ₹</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	618	2	Corporation	Kochi	Ponnurunni 48	Residential plot with Corporation Road access	4,50,000
	618	1	Corporation	Kochi	Ponnuruni 48	Govt. Property	1

Revenue Divisional Office,
Fort Kochi.

(Sd.)
Sub Collector.

PALAKKAD DISTRICT

FORM 'C'

[See Rule 5 (8)]

NOTIFICATIONS

No. DCPKD/971/2018/D4.

2nd February 2020.

(1)

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Ananganadi Gramapanchayat, Block No. 54, Re-Survey No. 558/15 (Old Survey No. 65/4) Ananganadi Village, Tharuvakkonam Desom Ottappalam Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>FairValue of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Ottappalam	Ananganadi Village Resurve No. 558/15 (Old Survey No. 65/4)	Ananganadi Gramapanchayat		Residential Plot with Private Road Access	60,000	20,000

(2)

No. DCPKD/8862/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Vandazhi Gramapanchayat, Block No. 47, Re-Survey No. 635/1 (Old Survey No. 271/23) Vandazhi 2 Village, Mudappalloor Desom Alathur Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>FairValue of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Alathur	Vandazhi 2 Village Resurve No. 635/1 (Old Survey No. 271/23)	Vandazhi Gramapanchayat		Wet Land	35,000	7,700

No. DCPKD/12701/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Palakkad Municipality, Block No. 53, Re Survey No. 4 (Old Survey No. 20, 21) Palakkad 1 Village, Vadakkanthara Desom Palakkad Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>FairValue of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Palakkad	Palakkad 1 Village Resurve No. 4 (Old Survey No. 20, 21)	Palakkad Municipality		Residential Plot without Vehicle Access	5,44,635	3,60,000

No. DCPKD/2348/2020/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Vadakanchery Gramapanchayat, Block No. 43, Re-Survey No. 333/2 (Old Survey No. 155 A/1B pt) Vadakanchery 1 Village, Vadakanchery Desom Alathur Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>FairValue of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Alathur	Vadakkanchery 1 Village Resurve No. 333/2 (Old Survey No. 155 A/1B pt)	Vadakkanchery Gramapanchayat		Garden Land with Road Access	3,19,000	31,900

No. DCPKD/11339/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Vadakanchery Gramapanchayat, Block No. 43, Re-Survey No. 334/1 (Old Survey No. 155/ A/1B pt Vadakanchery 1 Village, Vadakanchery Desom Alathur Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Alathur	Vadakkanchery 1 Village Resurve No. 334/1 (Old Survey 55A/1B pt)	Vadakkanchery Gramapanchayat		Residential plot with Corporation/ Municipality/ Panchayat Road Access	3,19,000	37,500

No. DCPKD/14519/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Vandazhy Gramapanchayat, Block No. 47, Re-Survey No. 161/3 (Old Survey No. 151/ 8B, 4B, 9) and Re-survey No. 161/5 (Old Survey No. 151/4B, 152/5, 6) Vandazhy 2 Village, Mudappalloor Desom Alathur Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Alathur	Vandazhy 2 Village Resurve No. 161/3 (Old Survey No. 151/8 B, 4B, 9)	Vandazhy Gramapanchayat		Wet Land	81,250	7,700
Palakkad	Alathur	Vandazhi 2 Village Resurve No. 161/5 (Old Survey No. 151/4 B, 152/ 5, 6)	Vandazhi Gramapanchayat		Wet Land	81,250	7,700

No. DCPKD/14521/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the Fair value of land in Lakkidi Perur Gramapanchayat, Block No. 87, Re-Survey No. 53/6 (Old Survey No. 112/9/D pt Lakkidi Perur 1 Village, Nellikurissi Desom Ottappalam Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward</i>	<i>Classification by use</i>	<i>FairValue of the Land already fixed (Per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Ottappalam	Lakkidi Perur 1 Village Resurve No. 53/6 (Old Survey No. 112/9, Dpt)	Lakkidi Perur Gramapanchayat		Wet Land	50,000	6,250

Collectorate,
Palakkad.

(Sd.)
District Collector.